

*IN THE HIGH COURT OF BOMBAY AT GOA*

**LD-VC-OCW-122-2020**

**IN**

**WP NO.1105 OF 2016**

Geetabala M. N. Parulekar

**...Applicant.**

*Versus*

Union of India And Ors.

**.... Respondents.**

Mr. Parag Rao, Advocate for the Applicant.

Ms. Asha Dessai, Standing Counsel for the Central Government for Respondents No.1 to 3.

Mr. Deep Shirodkar, Additional Government Advocate for the Respondent No.4.

**Coram : M. S. SONAK &  
M. S. JAWALKAR, JJ.**

**Date : 16<sup>th</sup> September, 2020**

**P.C.**

Ms. Dessai, learned Standing Counsel points out that identical matters have been directed not to be placed before the Bench of which one of us (M. S. Sonak, J), is a party.

2. If this is the position, even let this matter be not placed before the Bench of which one of us, (M. S. Sonak, J), is a party.

***M. S. JAWALKAR, J.***

***M. S. SONAK, J.***

msr.